

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 218 OF 2019 & IA NOS. 995 & 1731 OF 2019

Dated : 14th October, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**Aryan MP Power Generation Pvt. Limited ... Appellant(s)
Versus
Central Electricity Regulatory Commission & Anr. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Matrugupta Mishra
Ms. Pratiksha Chaturvedi
Ms. Soumya Malhotra

Counsel for the Respondent(s) : Mrs. Suparana Srivastava
Ms. Nehul Sharma

ORDER

IA No. 995 of 2019

(exemption from filing certified copy of impugned order)

We have heard learned counsel for the Appellant. For the reasons stated in the application, IA is rejected.

APPEAL No. 218 of 2019 & IA NO. 1731 OF 2019

Objections, if any, by the Respondents in the IA as well in the main Appeal shall be filed on or before 11.11.2019 after duly serving advance copy to the other side. Rejoinder, if any, shall be filed on or before 02.12.2019 after duly serving advance copy to the other side.

List the matter on **04.12.2019**.

**(S. D. Dubey)
Technical Member**

Pr/pk

**(Justice Manjula Chellur)
Chairperson**